

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 102**  
**(IB)-937(PB)/2019**

**IN THE MATTER OF:**

Amit Mittal

.... Applicant/petitioner

Vs.

M/s. Crystal Buildtech Pvt. Ltd.

.... Respondents

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:  
For the respondent

Mr. Maresh P. Sahay, Mr. Shashank K. Lal, Advs.  
Mr. Sudipto Basu, Adv.

**ORDER**

Learned counsel for the respondent states that he shall file his vakalatnama within ten days along with the resolution of the respondent company authorising him to appear and to file reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 21.05.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**